

MR. DEPUTY-SPEAKER : Zero Hour is over.

... (Interruptions)

SHRI G.M. BANATWALLA : Sir, what about item No. 14?... (interruptions)

MR. DEPUTY-SPEAKER : Which item No. 14?

... (Interruptions)

SHRI G.M. BANATWALLA : Item No. 14 of today's Agenda paper.

MR. DEPUTY-SPEAKER : We will take it up after matters under Rule 377.

... (Interruptions)

MR. DEPUTY-SPEAKER : I have moved to Rule 377 now.

... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : It can be taken up after Rule 377.

SHRI G.M. BANATWALLA : Will be taken up after this ... (Interruptions)

MR. DEPUTY-SPEAKER : Please stop for a while, I may check out. Hon'ble Speaker has directed to take it up later, first we may take up matters under Rule 377.

[English]

I am acting according to his direction.

... (Interruptions)

SHRI AJAY CHAKRABORTY (Basirhat) : Sir, I have given a notice for Zero Hour. ... (Interruptions)

MR. DEPUTY-SPEAKER : Zero Hour is over now.

... (Interruptions)

SHRI AJAY CHAKRABORTY : Sir, I want to know whether my notice stands or not and whether it will be taken up tomorrow or not.

[Translation]

MR. DEPUTY-SPEAKER : The remaining notices will be taken up tomorrow.

... (Interruptions)

[English]

JUSTICE GUMAN MAL LODHA (Pali) : Sir, I have to say something about the constitutional validity and Item No. 14. If it is before matters under Rule 377 ... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : It is not before matters under Rule 377.

[English]

JUSTICE GUMAN MAL LODHA : It is before 377 ... (Interruptions) Item No. 14 is before 377 in today's Agenda paper ... (Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : Right now, we will take up Rule 377.

...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Hon. Speaker has directed that it will be taken up after matters under Rule 377.

JUSTICE GUMAN MAL LODHA : Will it be taken up immediately after matters under Rule 377? ... (Interruptions)

MR. DEPUTY-SPEAKER : I will consult the hon. Speaker regarding this.

JUSTICE GUMAN MAL LODHA : Sir, some direction must be given when it is going to be taken up.

[Translation]

MR. DEPUTY-SPEAKER : I will look into it.

... (Interruptions)

[English]

MR. DEPUTY SPEAKER: Now matters under Rule 377.

13.09 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to take steps to Rejuvenate Cement Corporation of India Limited

SHRI RAMESH BAIS (Raipur) : Mr. Dy. Speaker, Sir, the Cement Corporation of India has been declared a sick industry by B.I.F.R. because of mismanagement and its faulty policies. It has made the future of 30,000 people including nearly 8,000 employees of C.C.I. uncertain and dark.

For the last three years an expenditure of Rs. 5 crore per mensem is being incurred @ Rs. 50 lakhs per unit on the maintenance of the plants, electricity bills and towards salaries of employees.

This public sector undertaking should be revived by the Government by bringing about radical changes in the management, waiving off nearly Rs. 200 crores by way of interest on Government loans and by converting the interest on Government loans to the tune of nearly Rs. 200 crores into equity.